

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 198/93 in
O.A. NO. 1683/92

DECIDED ON : 21.09.1993

M. M. GUPTA

...

PETITIONER

VS.

SHRI RAVI KATHPALIA, CONTROLLER
GENERAL OF ACCOUNTS, OFFICE OF
THE CHIEF CONTROLLER OF ACCOUNTS

RESPONDENT

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri T. C. Aggarwal, Counsel for Petitioner

Shri P. H. Ramchandani, Counsel for Respondent

O R D E R (ORAL)
(BY HON'BLE MR. JUSTICE V. S. MALIMATH)

Necessary orders have been made and the judgment of the Tribunal has been complied with. The arrears in accordance with the orders passed have undoubtedly to be paid with utmost expedition. Shri Ramchandani, learned counsel appearing for the respondent, rightly and fairly submitted that that shall be done with utmost expedition. With the said assurance, these proceedings are dropped.



Adige
(S. R. Adige)
Member (A)

(V. S. Malimath)
Chairman

as
21/09/93